

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(LB.C)/1724(CH)2023

IA(I.B.C)/1337(CH)2023

IA(I.B.C)/1731(CH)2023

IA(I.B.C)/705(CH)2024

IA(I.B.C)/711(CH)2024

IA(I.B.C)/712(CH)2024

IA(I.B.C)/713(CH)2024

IA(I.B.C)/714(CH)2024

In

CP(IB) No.50/Chd/Pb/2020

(Admitted)

IN THE MATTER OF:

State Bank of India

... Petitioner-Financial Creditor

Versus

Sahil Spintex Ltd. & Ors.

... Respondent-Corporate Debtor

Under Section: 7, 33(2), 66(1), 19(2), 11, IBC 2016

Order delivered on 29.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 11.06.2024.

Sd/-

Court Officer

Priyanka
April 29, 2024